Sir, this amendment is general in nature. What we have provided for is more realistic. I request hon. Members to look into it. They will find it more appropriate that this should be there.

The Public

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now the question is:

That clause I, as amended, stand part of the Bill,

The motion was adopted.

Clause 1, as amended, was added to the Bill.

4.00 P.M.

Enacting Formula

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now, we take up the Enacting Formula. There is one amendment by Mr. R. L. Bhatia.

SHRI R. L. BHATIA: Sir, I move.

That at page 1, line 1, for the word "Forty-third" the word "Forty-fourth" be substituted.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI Md. SALIM): Now, the question is:

That the Enacting Formula, is amended, stand part of the Bill.

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill

SHRI R. L. BHATIA: I move:

That the Bill, an amended, be passed.

The motion was adopted.

THE PUBLIC RECORDS BILL, 1992
THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI
ARJUN SINGH): I beg to move:

Records Bill, 1992

The the Bill to regulate the management, administration and preservation of public records of the Central Government, Union territory Administrations, public sector undertakings, statutory bodies and corporations, commissions and committees constituted by the Central Government or a Union territory Administration and matters connected therewith or incidental thereto, be taken into consideration.

Sir. I beg your leave to place before the Members of the House a Bill on Public Records for consideration and approval. This Bill had been introduced in the House on 20th August, 1992.

Public records have so far been managed, preserved and made accessible under executive instructions alone. Their basic deficiency is that they are liable to change very easily. We have, no doubt. Destruction of Records Act of 1917 on the Statute Book, But it is of a very limited nature and it does not oblige the concerned authorities to discharge any function concerning destruction of records. Besides, it does not cover all public documents. It is, therefore, proposed to overcome this deficiency through a legal instrument, which is before you for consideration.

There has been a persistent demand from the public for a suitable law concerning the public records. The Indian Historical Records Commission, which is a advisory body with the Government and has a very large component of Scholars and Archivists on it, has repeatedly emphasised the need for such a law. Members of Parliament and its different Committees have also recommended a similar action.

Encouraged by all-round public demand, the Government adopted an Archival policy Resolution in 1972,

[Shri Arjun Singh]

which could have the way for a legal constinent at a future date. This Resolution delineated for the first time the responsibilities of the Union Ministries. Departments, etc. vis-a-vis those of the Director, now Director General of Archives, for proper care custody, management and disposal of the records, it also prescribed the limits and conditions governing access to research by the general public.

While the Union Government has been trying to acquire the requisite experience and has been taking steps to improve the state of management preservation, access to records etc. various Committees of the Parliament, have over the years urged the Government to bring forth a suitable. Bill on the subject. The Government has considered their recommendations, very carefully and tried to improve the situation through effective implementation of the Resolution.

Unfortunately, our pious hopes have not yielded much results. The quantum of records of the Union Government has been increasing at a very fast rate. This obviously requires increasing financial outlays for their proper upkeep. Steps to contain exponential growth of records and to segregate all those permanent value have been taken. Besides, steps have been taken to keep them in the various Departments scientific lines. But we would like move faster. We have felt that executive instructions alone are not enough and we would like to further strengthen them through a legal instrument. We have therefore, come before you with a Public Records Bill and we propose implementing it through the Direxter General of Archives.

A Bill on Public Recents, which is before you for consideration, lays down the duties and responsibilities of the Union Government Offices and those of the Union Territory Administrations, Public Sector Undertakings, Statutory and Autonomous Bodies/Corporations,

wholly or substantially controlled financed by the Central Government and Union Territory Administrations and Committees and Commissions apby the Central Government pointed and the Union Territory Administrations. It also makes them responsible for proper maintenance, preservation, etc. of public records under their respective custody, besides their appraisal, review, classification, destruction, etc. and transfer of records of permanent archival value to the respective Archives Departments. The proposed Legislation further provides for prevent of unlawful removal or destruction of destruction or disposal of records of ephermeral value, review records bearing security classification, transfer of records from private sources at Advisory Board, which would and access to public records. The proposed Bill also provides for constituting meeting and advising the Government periodically on the ways and means for better preservation and maintenance. transfer or de-classification of classified riocuments, which could facilitate easy access to scholars for their boundede research purposes. It is as well proposed to frame certain rules after the proposed Bill has been adopted, which would facilitate effective implementation of this Bill.

This proposed Bill in undoubtedly the first comprehensive measure, which the Union Government is taking. I hope that, with your support it shall be possible to adopt this Bill and ensure effective management of our documentary heritage and its preservation for the use of Government and the scholars in times to come. This would also provide continuity to our history. It would as well permit proper understanding of the forces at work and Government policies in the right perspective.

I fervently hope that the State Governments would not lag behind and enact similar Law on Public Records in their custody before long.

I commend this Bill for the consideration of the House.

The question was proposed.

[23 FEB. 1993]

थी संघ प्रिय गीतम : (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, मानतीय मानव िससाधन निकास मंत्री जी, पिछले दिनों [प्रपनी पाटों के प्रांतरिक ग्रीर बाहय कार्यों भूमें बड़ व्यस्त रहे, लेकिन इसके बावजुद भी उन्होंने इस समयानुकल ग्रौर महस्वपूण विधेयक के लिए समय निकाला और सदन के समक यह विधेमक प्रस्तत किया। मैं इसका स्वागत करता हूं और इसके समर्थन के लिए खड़ा हुआ हूं। मुझे यह की कहने में संकोच नहीं हूँ कि माननीय भवी जी ने ग्राभी कहा कि 1972 में तत्कालीन सरकार ने निर्णय लिया था. **िं**लेकिन बीस वर्ष के भ्रन्तराल के बाद यह विधेयक लाया गया । मैं ग्रागे चर्ची किस, सबसे पहले मानमीय मंत्री जी का ध्यान विश्वयक में उल्लिखित उद्देश्य भीर कारणों की ग्रोर दिलाना चाहता हिं। उद्देश्य श्रीर कारण जो उन्हरि बताए, वह एक उद्देश्य ग्रौर कारण को बताना भल गए यहां सिफं काफी नहीं है कि कार्यपालक ग्रादेशों के द्वारा श्रमिलेखों का श्रीर श्रमिलेखागारों का मंचालन होता था जिससे ग्रिशनेखों की प्रमाणिकता पर भी संदेह हो सकता था, इतिहास का भी रूप बदेशा जा सकता था और दायित्व किसी के उत्पर था नहीं, लेकिन इस विधेयक में जहां प्रावधान किया है उल्लंबन पर दण्ड का, उद्देश्यों में, उन्होंने यह नहीं बताया कि जो इसका उल्लंधन करेगा वह ग्रपराध घोषित होगा भीर वह उसके लिए इंडनीय होगा. जिसकी व्यवस्था उन्होंने इस विधेयक की धारा-8 में की है ग्रीर पांच वर्णका कठोर काराबास ग्रयको दस हजार रुपये की धनराशि का जुर्माना या दोनों दंड उसे भोगने होंगे ।

इसलिए उद्देश्यों में ये भी जोडा जाता और जोड़ा जाना चाहिए चुंकि देखा गया है कि लापरवाही के कोरण, जो लोग जिम्मेदार कहे जाते थे निकायों के रिकार्ड ग्रधिकारी, ग्राफिसर, कहीं पर रिकार्ड चोरी हो गए, कहीं पर श्राग लग गई, कहीं पर नष्ट हो गए धीर क्ह उनकी लापरवाही के कारण नष्ट हो गए और बड़े-बड़े मृत्यवान

श्रभिलेख नष्ट हो गए, जो भारत की संस्कृति भारत के भूगोल भारत के इतिहास, भारत के भूगर्भशास्त्र ग्रीर भारत की राजनीति की मुल्यवान बातों से संबंधित थे, जिनकी समय-समय पर बहुत ब्रावश्यता होती है। तो मैं सबसे पहले निवेदन करुंगा कि मंदी महोदय प्रदेश्यों में इसका भी उल्लेख करें कि जो इसका उल्लंघन करेगा वह अपराधी होगा और उस अपराध का दंड पांच वर्ष की सजा ग्रीर जुर्माना भी होगा।

मान्यवर, मैं इस विधेयक का स्वागत श्रीर समर्थन करते हुए पहले तो इसमें जो प्रिटिंग मिस्टेक्स या श्रोमीशन और कमीशन हैं उनकी तरफ माननीय मंद्री जी का ध्यान दिलाना चाहंगा।

विल में पेज 2 पर अस्टिक्स 3(1) में प्रापने लिखा है कि-

"... connected with the administration, management, preservation, selection, disposal and retirement of public records under this Act."

यहां पर डिस्ट्रवणन शब्द रह गया है क्योंकि इसके लिए भी कहा गया है कि जो इररैलवेंट हो गया है **ग्राभलेख**, उसको नष्ट भी किया जा सकता है इसलिए-

"... selection, disposal, retirement and destruction..."

लिखा जाना चाहिसे।

यह वर्ड "डिस्ट्रक्शन" यहां पर ग्राना चाहिए। यह धारा 3(1) का श्राबिरी जमला है।

इसके बाद झारा 3 की उपधारा 2(ए) में लिखा है~

"supervision, memberment and control of the Archieves;"

[श्री संबंधिय गीतम]

केवल इतना लिखा है लेकिन यहां पर वर्ड "मैटेनेंस" और ग्राना चाहिए। यानी -

"supervision, management, control and maintenance.." होना चाहिये ।

अगर विजली के तार ढीले हो गए श्रौर श्राग लग गई, उसे कौन मेंटेन करेगा, कौन जिम्मेदार होगा? छत टट गई और छत चु रही है, पानी गिरेगा ग्रौर ग्रभिलेख नष्ट हो जाएंग, उसका जिम्मेदार कौन होगा? तो दृटी छत की मरम्मत हो, बिजली के तारों की मरम्मत हो, टूटी ग्रलमारी की भररमत हो, इसका मेटेनेस और रख-रखाव भी बहुत ग्रावश्यक है। इसलिए-

"supervision, management, control and maintenance.."

होना चाहिये ।

इसमें "मेंटेनेंस" ग्रौर जोड़ा जाए।

श्रव सैक्शन 3 की उपधारा 2(वी) है। इसमें लिखा है-

"acceptance for deposit of public records of permission nature ... " बिल की

अप्रेज़ी प्रति में लिखा है। यहां वर्ड "परमानेंट" होना चाहिए। यहाँ वर्ड "परमीशन" है जो मुझे दिया गया है। में समझता हूं कि यह सिसप्रिट हम्रा है।

इसके बाद पेज तीन पर उपधारा (एस) है जिसमें लिखा है-

"accepting records from any private source;"

यहां पर होना चाहिए-

"accepting records of historical and national importance from any private source."

डिस्टॉरिक्त ऐंड मेशनल इम्पोर्टेस का जो श्रभिलेख है प्राइवेट सोर्स से वही एकीन्त करना चाहिए। यहां वर्ड होना चाहिए-

Records Bill, 1992

"accepting records of historical and national importance from any private source."

पेज तीन पर जो पेरा (एस) है उसमें लिखा है-

"accepting records from any private source:"

मैं कह रहा है कि-

Accepting records of historical and national importance from any private source...

इसके बाद पेज 4 की धारा 6 की उपधारा 1 की उपधारा (बी) में लिखा है **कि**-

Periodical review of all public records and weeding out public records of ephemeral

यह जो पीरिफ्रोडिकल भव्द है इसकी निश्चित करना चाहिए। 3 महीने बाद या 6 महीने बाद या 9 महीने बाद या एक साल बाद या दो साल बाद इसको निश्चित करना चाहिए। इसको संदेहारूद चाहिये यानि परिस्थिति में नहीं ोड़ा जीना चाहिए। मेरा रजेशन है कि पीरियोडिकल की जगह yearly हवा होना Yearly review of all public records and weeding out public records of ephemeral value.

होना चाध्ये ।

यह 'ईय*्त*ि शब्द इसमें जोड़ा जाना चाहिए।

्यके बाद पेज 5 पर धारा 8 की उपधारा 2 में लिखा है-

No record created before the year 1892 shall be destroyed.

हम यह नहीं समझ पाये कि यह 1892 ही क्यों लिखा गया है। क्या इस 1892

का कोई ऐतिहासिक महत्व है या यह विधेयक 1992 में लिखा गया था और 1992 से सी वर्ष पहले 1892 था, इसलिये यह सोचा गया कि सौ वर्ष पहले का जो रिकार्ड है, इसको मंत्री जी ग्राप स्पष्ट करें कि ये 1892 ही क्यों लिखा गया है। मैं समजता हूं कि 1892 की जगह ग्रापको सब्स्टीट्यूट करना चाहिए 1947, जब हमारा देश ग्राजाद हुआ था। 1947 के पहले के जो ग्राभलेख हैं—

No record created before the year 1947 shall be destroyed except where in the opinion of the Director-General or as the case may be.

तो यह आजादी से पहले का होता चाहिए। यह जो सजा का प्रावशन धारा 9 में किया गया है उसमे कहा गया है—

Whoever contravenes any of the provisions of section 4 or section 8 shall be punishable with imprisonment for a term which may extend to five years...

पै िं फं यह पाइन्ट आउट कर रहा या कि अयोध्या का मामला चर्चा का विषय बना। अगर कोई अयोध्या के मामले में रिकार्ड को नव्ट कर देता है जिसके लिए हजारों लोगों की जाने चली गई तो कोई अधिकारी जानबूझ कर ऐसे वेल्यएवल िकार्ड को न्ट्ट कर देता है जिसकी कीमत लाखों, और हजारों की जानों में हो स्कता है तो उसके लिए पांच वर्ष का दण्ड कम है। यह दण्ड अधिक होना चाहिए। और परिस्थित के अनुसार होना चाहिए।

इसके बाद आपने बोर्ड के बारे में कहा है। इसमें आपने कहा है कि तीन प्राइनेट मेम्बर्स नौमिनेट होंगे। इनमें इनमें से एक अभिलेख का अध्यक्ष होना और दो हिस्ट्री के प्रोफेसर होंगे। हिस्ट्री के प्रोफेसर के लिए केवल विभागाध्यक्ष या रिकागनाइज यूनिविस्टिंग के प्रोफसर होंगे। यहां पर आपको यह डिफाइन करना चाहिए कि वे हिस्ट्री के स्पेसिएलिस्ट होने चाहिए। दूसरी बात आपने इलाउन्स और मेंटेनेन्स की बात कही है। एजाउन्स को स्पष्ट होना चाहिए। आपने अपने वक्तव्य में यह इशारा किया है कि याधिक संकट भी हमारे सामने स्ना रहा है और रिकार्ड भी सृजित होता जा रहा है। इसलिए इनको कोई मन्थली ओनरेरियम नहीं मिलना चाहिए। केवल जब बोर्ड की बैठक हो तो उसके लिए टी.ए. और डी.ए. का प्रावधान होना चाहिए। इसलिए आप इस मेटेनेन्स को भी डिफाइन करें।

ग्रागे चल कर पेज 7 पर श्रापने धारा 17 की उपधारा (एच) में कहा $\hat{\epsilon}$ —

"the allowances payable to members of the Board under sub-section (3) of section 13;"

जहां लिखा है वहीं पर यह जाड़ा जाना चाहिये जो मैंने बताया कि इनको टी.ए./डी.ए.∕ न मिले। एक ग्रौर कह कर मैं ग्रयनी बात समाम्त कर रहा हं। ग्रिभिलेखों के सुजन के लिए बहुत बिल्डिंग्ज ऐसी हैं जो केन्द्रीय सरकार की नहीं हैं या केन्द्र शासित प्रदेशों की सरकारों की नहीं हैं उन विभागों की नहीं हैं जो सरकार के ग्रधीन हैं ग्रौर किराये की इमारतों में श्रभिलेखागार हैं। मैं यह जातना चाहता हं कि उन इमारतों की जिस्मेदारी किस पर होगी? अगर मालिक मकान उस इसारत की मरम्मत नहीं कराता है तथा अभिलेखों के नष्ट होने की परिस्थिति बन जाती है तो इस विवेयक में यह प्रावधान होना चाहिये कि मेंटेनेंस के लिए यदि वह मकान मालिक रिफ्यूज कःता है ग्रौर ग्राशंका ग्रभिलेखों के नष्ट होने की है तो यह जिम्मेदारी ग्रार्काइट्ज डियार्टमेंट की होगी। यही मेरा निवेदन है। इन शब्दों के साथ मैं माननीय सानव संसाधन मंत्री जी द्वारा लाए गए इस विश्वेयक का समर्थन करता हूं, स्वागत करता हूं।

THE VICE-CHAIRMAN (SHRI MD SALIM): Shri S. S. Ahluwalia, not here. Shrimati Kamla Sinha.

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SHRIMATI KAMLA SINHA (Bibar): Mr Vice-Chairman, Sir, this Bill has been brought after twenty years. I really congratulate the Minister, the H.R.D. Department, for bringing this Bill.

हिन्दी में एक कहावत है देर ग्रायाद दुरुस्त भाषाद । भाष देर से भाए लेकिन दुरस्त आए।

I would like to point out a few things. In the aims and objectives it has been said that this Bill has been brouht to bring about an Archival Advisory Board to Advise the Government on matters relating to the public records and proper administration of the provisions of the Bill.

The idea of having this Bill is how to keep and preserve the public records of historical importance, The previous speaker has pointed out a few things. I am not going into the details but I would like to make one or two points. For example, library science is a recognised science all over the world. In national archives book reecord keeping is also like a science. In this Bill I don't find any clause which says that a separate carde for archive-record keeping shall be created. I hope that the Minister when he makes the rule will take care of it. A separate cadre is essential and special training should be given to this cadre so that proper maintenance and preservation of public documents of historical importance can be done How documents should be kept, how these should be maintained and how should be preserved—,the cadre must be trained on all these. In developed countries archive science is a very developed science like the library science and in most of the big libraries they also keep the important papers and documents and along with that microfilms are made of all the impotrant documents. They keep them in three, four or five soil to ensure that whenever one set is destroyed, the other set can be available. This should be done in our country also. I know that for doing this some amount money willbe needed. But so much of money is being wasted, going down the drain in various ways. If this is done it will be done for a good cause to preserve our national heredity, to preserve whatever is preserved today, whatever is done today, for the posterity and for the future use. This is very important and hope that the Minister will look itto this matter

Another aspect is about the Board, The Archival Advisory Board is going to be created and in clause 13, page 6, its formation details have been given. Three private members will be there. They will be from the Post-graduate Department of History, I think one of them should be a specialist in the ancient history and culture. Mr Minister, I am saying that one of the private members should be a scholar of ancient history and culture because in the archives there are a lot of materials relating to ancient history. For example, documents relating to British rule, the battle of Plassy, etc.; they are valuable documents. So, somebody who has knowedge of these things will have to look after this. Then there is a clause where is has been stated-this is clause 6 at page 4-"periodical review of all public records and weeding out public records of ephemeral value." Who will judge which of the documents are of ephemeral value? I think, the Department Heads or the junior officers should not be given the right to destory the documents. This shoud be done an expert body. An expert body should be created in the States and at the Centre also which will go through the records and they should decide which of the records are of ephemeral value. offnerwise? Govern-What will happen Governments go. If ments come and some Government comes next time which does not have any respect for our national history, our national records, our national war of independence or even for whatever has been done in the post-indedestroy and pendence era, they will distort all these records.

SHRI AJIT P. K. JOGI: (Madhya Pradesh): That Government will never come.

SHRIMATI KAMLA SINHA: I did ner say anything about which Govet, can come or not. I did not name any Political Party. There should be a independent body. Suparate. Such a body should be created to look other these public record and the recrods in the archive which are supposed to be destroyed and weeded out, and the ephemeral value should be decided by this body and not by any individaul officer or a group of officers because these officers act at the fidding of the masters, the Government of the time, and that should not be done. Sir, there is a clause that even at the Union Territory level and otherwise the archives will be created. I would like to know from the hon. Minister whether the Government plans to have of Archival Boards/Councils in the States because in every State there is an archive in the police department and in other departments. In these archives important documents are kept which ade important for the nation, I would like to know whether there should be a separate kind of an Advisory Council, Advisory Body or an Archival Advisory Board at the Statelevel and what will be its structure I would like the hon. Minister to give some thought to it and, if necessary, it should be incorporated in the rules.

SHRI SUKOMAL SEN (West Bengal): Sir. usually the archives are maintained through executive orders of the Central Government or the State Governments. Archives are there at national level, archives are there at the State level and archives are also there in the police departments. Now this Bill seems to be Bill which deals with the archives of the Central Government and the Union Territories Sir, I appreciate the attempt of the Government to systematise the maintenance of the archives for is importance. This Bill was necessary and it was long due. Now, I would like to make some comments about it. Although archives is a very important institution in our country, very few people pay attention to it. But people who are rewho have done some search-Minded. research work and who are doing educational work, understand the impotrance of archives. If we look at the archives

material of pre-1947 and post-1947, there is a lot of difference, Before 1947 when Britishers came to rule our country, they maintained the archives very systematically, whether the people could have access to the documents or not that was a different thing. But for their own purpose, for their own administration, they used to keep the files in a very systematic way. They did not destroy the important files. Now, when researchers want to work in the archives they find that it is very easy to find out the documents of pre-1947 period rather than post 1947 period. Independence this perception about the maintenance of archives has gone down. Now there is no systematic attempt to preserve the files, which file has to be troved and which file has to be preserved. There is a clear-cut order. It depends upon the whims of the authorities, authorities who have no of history, who have no sense as to which is important and which is not important from the national point of view. Now it is totally in a haphazard manner. Sir, I would like to say, one thing is lacking in this. There is no practical guideline—some **Mem**bers have already mentioned-which are to be preserved and which files are to be destroyed and which are of national importance to national life and to the national history. This cannot entrusted to the departmental head or a departmental officer. A departmental officer should be there but for that some experts who are knowledgeable in the subject should help them and should guide them. Otherwise, any file can be destroyed and any file which is not important can be preserved. My friend from that side, Shri Sangh Priya Gautam. has quoted from page 5 "No record created before the year 1892 shall be destroyed. " To me the sanctity of 1892 is not comprehensible. In fact, pre-partition files should be kept. The cut-off year should be 1947. Before 1947, it was a dependent country, it was a subject country and those files have relevance to our national movement. What the Britishers did, what we did, everything is there. So all [Shri Sukomal Sen] the files before 1947 should be kept properly. Even this should be decided by the Expert Committee. The filed which are of trivial value or which have no value should be destroyed. But the other files should be kept in proper shape. On the same page, point No. 11 it is mentioned that:

"The National Archives of India or the Arcives of the Union territory may accept any record of historical or national importance from any private source by way of gift, purchase or otherwise.

The National Archives of India or, as the case may be, the Archives of any Union territory may, in such manner and subject to such conditions as may be prescribed make any public record referred to in subsection (1) available to any bonafide research scholar."

I do not know why restrictions should be imposed on a bona fide research scholar. This was the practice during the British period. This was there even after independence. The files of national movement were not open to research scholars. After a lot of effort, the files were made open to them. The same thing, the same mentality is being followed. Why should there be restrictions? The research acholars should have full access to these files. They need them for research purpose. These restrictions should be totally abolished. Restrictions mean some bureaucratic control. People who do not understand anything will be controlling it. Research scholars who want to go into certain aspects of the national movement or any important event in national history will be restricted. This should be given up. Another point is about the classified documents. What will happen to the classified documents? About that nothing has been mentioned here. Does it mean that the classified 10cuments will not be made open to the research scholars or the people who are interested in them? That cannot be done. There should be some mention about this also. In this connection I would like to mention that many records are maintained by the police department. Delhi is Union Territory. The Delhi maintains some records. Likewise, other other Territories and in the States also the police departments maintains records. It is hell of a job to have access to these files. It is easier to go into the files kept in the National Archives. The hon. Members must aware that without going into the police files it is very difficult to unearth past history or know more about the national movement. It is impossible. But the police authorities unnecessarily put severe restriction on research scholars. They do not understand the meaning of it. They feel that they are still under the British regime when Britishers used to deny everything. The same mentality prevails in the police departments. Another aspect that I would like to mention is about the forming of the Advisory Board. The Advisory Board is heavily loaded with bureautrats, with officials, Secretaries, Joint Secretaries etc, many if whom may not have in archival work, any experience may not whom many of have gone into an archive, many of whom may not have done any research work. They may not have written anything on the national movement or anything. These people constitute the Advisory Board. This Board cannot work. This Board cannot function properly. It will not be helpful to the people who want to do research work. You can reduce the number of bureaucrats and at the same time increase the number of scholarly persons. Not just professors ifrom post-graduate departments history because many professors from many universities have no experience of archival work. There are many authors who are not professors in the universities but are authors of very important books, and have enough experience of archival work. I know many professors who have not done any research they are professors, and you simply say that they will be included. How can they help? I feel that only those persons with enough experience of archival work and who have done some research work should be included. Besides them, one or two authors of important books who have done some research work but who are not professors in the universities, could be included. People with working experience in the National archives or in the State archives could also be included so that they can help. Only this way the Board should be constituted.

While concluding, I would say that this is a law for the Centre and for the States. My point is that VOII should have a discussion with the State Governments also. The archives in the States are in a bad shape. I would request the hon. Minister to see to it that proper guidelines are given to the State Governments on the similar pattern so that achives at the State level are also maintained properly. I would suggest that after the Bill is passed, the hon. Minister should call a meeting of the State Ministers and impress upon them the need to maintain the State archives properly because both Central and State archives are important in the national life. Thank you,

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): Mr. Vice-Chairman, a Bill on Public Records which has been introduced in this House is of great importance to all of us. Public records need to be preserved for effective functioning of the Government. They are also no less valuable to the people as they provide an authentic account of functioning of the Government. want our history to be Since we all factually correct and as objective as possible, it is desirable that these instruments of Government action are duly preserved and passed on to posterity for re-constructing our history.

Records are presently managed by Executive instructions only and are liable to change. Access of research scholars to these records can also change. Since we wish to make records easily accessible to research scholars and also facilitate quick transfer of records of permanent value to the Archives, the Bill has been introduced. The proposed Bill would give a statutory base to the executive orders concerning effective management, preservation and access to public records.

There has been a public demand for such an enactment and the Indian Historical Records Commission, a body of historians and archivists in the country, which has an advisory status with the Government, has been quite vocal about it. It had also engaged the attention of Parliament

Considering this all-round demand, the Government had appointed an Archival Legislation Committee in 1959, which in its Report submitted in the next year, suggested enactment of a Single Uniform Law on Public Records of the Union Government, Governments of the States and the Union Territory Administration by amending the Constitution. Since the proposed course of amending the Constitution was not very easy, and there is no single entry in the Constitution under which such a law could be framed, consultations with the State Governments were initiated, permitting the Parliament to frame a law on their behalf. Unfortunately, none of the State Governments wished to give such an authorisation.

While we were still continuing to persuade the States in favour of a uniform law, the Estimates committee of the IVth Lok Sabha wished us to move faster on the subject. The Government consequently issued an Archival Policy Resolution in 1972, which delineated the responsibilities of the various Ministries, Departments and offices of the Government of India vis-a-vis those of the Archives of India, which is the custodian of all public records of the Central Government. The Archival Policy soultion has no statutory base. Nevertheless, the Department of Culture took up the question of implementing various provisions of the Resolution quite seriously. It initiated a programme of compiling Retention Schedules for Records of functional nature of all

[Kumari Selja] Ministries, Departments and offices of the Government of India. This has been a stupendous task and it been possible to compile 319 such schedules which would facilitate weeding of records of ephemeral value at a faster pace Inspection of departmental records rooms where all records are kept prior to their transfer to the National Archives was initiated so that records keeping in the Government departments could be put on a proper footing. Besides, appraisal of records after 25 years was taken up so that records of value could be segregated permanent transfer to the National for their Archives. This has obviousy resulted in much saving in expenditure on the upkeep and mantenance of records.

Various other steps to streamline the records management system in Central Government offices and to train the personnel in this field were taken up. While some progress was possible on these fronts, very little headway could be made in respect of declassification of classified documents.

The Annual Reports of the Director-General of Archives on the implementation of this Resolution have repeatedly pleaded for strengthening his hands with a legal enactment. The various Committees of Parliament have also been pressing the Government for an early enactment on public records.

The Bill before the House is the Government's response to this all-round demand and it is hoped that it would facilitate proper administration, management, preservation and proper access to records, I hope this Bill would encourage the State Governments to follow the example set by the Government of India, to enact similar laws before long.

Now, I would like to respond to some of the points made by hon. Members Shri Gautam made the point that in clause 3, sub-clause (1), the words, 'maintenance' and 'destruction', should have been added. I would like to point out to him that the word

'disposal' covers destruction of records. Maintenance is covered under 'management'.

In regard to the point made by him about periodical review, as well as another point made by him about the allowances to the members of the Advisory Board, these would be covered by the rules framed under the Act.

Shrimati Kamla Sinha raised the point about the review of records by a separate body. This is being done jointly by the administrative departments and the archivists who come into close contact with the research scholars. Therefore, all records are being reviewed and those of ephermeral value would be destroyed after a thorough examination and evaluation from the historical and administrative points of view.

Yet another point by Shrimati Kamla Sinha was about the Advisory Biard. She wanted that a professor of ancient Indian history should be included in the Advisory Board. With reference to this, I would like to say that a professor of ancient Indian history is not really very relevant here because the archives in our country are basically from the middle of 18th Century onwards. The Advisory Board would consists of two professors of modern Indian history, one archivist and three non-official members. Thank you. Sir.

SHRIMATI KAMLA SINHA: I mentioned about...

THE VICE-CHAIRMAN (SHRI MD. SALIM): She is not replying.

She only intervened More reply would come.

SHRIMATI KAMLA SINHA: It wanted that a cadre of national archieves workers should be created. What about that? She did not respond to it. The Minister did not respond to it.

THE VICE-CHAIRMAN (SHRI MD. SALIM): The Minister is going to reply. You will get the reply.

SHRIMATI KAMLA SINHA: All right.

श्री मोहम्मद खलीलर रहमात (ग्रान्ध्र प्रदेश): जनाव वाइस चेयरमैन साहब, यह बिल जो पब्लिक रिकार्डस बिल 1992 पेश किया गया है, मैं इसकी भरपूर ताईद करना हं। जैसा कि मिनिस्टेर साहब ने बिल मुंब करते हुं कहा था कि 1972 ईस्वी में यह फैसला किया गया था कि इस किस्म का बिल लाया जाए, 20 माल गजरने के बाद ग्राज यह बिल लाया जा रहा है। मैं यह कहूंगा कि "देर <mark>धायद दहस्त स्रायद"े</mark>बिल स्रा गया है भीर यह एक अच्छा बिल है और मैं समझता इंकि इस बिल के बनते के बाद यह जिल हमारे मल्क की कौसी यकजहती में भी एक मजबूत रोल श्रंजाम देगा । इस वजह से कि जहां तक हमारे नेशनल ग्राकाइज का जे सवाल है, कई ेसे - ब्रहम दस्तावेजात और डोक्यमेंट्स हमारे पास मौ इ हैं जिनके तहफ्कुन के ताल्लुक से अभी टक कोई कानन नहीं बनाया गर्या था हौर इसके जो ब्राफिसर्स को थे वे जिस तरह चाहें एक एकजीक्युटिव ब्रार्डर के जरिए इसमें तब्दीली कर सकते थे ग्रौर इनको तलब किया जाता था और डिस्ट्राय किया जाता था। इसके निए बेहर जरूरी या कि इस किस्म का कानन दनाया जा*ा* ग्रीए एस लानल के जरिए उसके तहफ्कुज का इंदजाम किया लाए । अगर इसकी तलब भी करना है तो इसको भी यानी बाजाफता कमेंटी में तय करके कि कौत सा रिकाई रखा जाए ग्रीर कौन सा रिकार्ड डिस्ट्राय किया जाए, इसकी स्रहम जरूरत थी । इस लिहाज से भैं समझता हं कि यह बहुत अच्छा काम है। हम यह देखते हैं कि कई रिसर्च स्कोलर ऐसे हैं जो यह चाहते हैं कि डोक्यूमेंट्स का मुस्रायाना करें, इस्पेक्शन करें भौर उनकी स्टडी करें। सगर चुंकि सेंट्रल गवर्नमेंट भ्रौर उसकी जितनी भी एजेंसीज हैं, उनके रिकार्ड को सही करके तरतीब नहीं किया गया था। लिहाजा रिसर्च स्कौलसं के भी बड़ी दिक्कत महसूस हो रही था कि वंड इंस्पेक्शन करें और स्टडी करें। अब मैं समझता हूं कि यह कानर रास हो जाने के बाद और इस कानुन के निफाज के बाद सही ढंग से तरतीब दिया जाएगा । हमारे रिसर्च स्कालर्स को भी पूरी सहलियत मिलेगी। फिर दूसरी बात हुँयुमन रिसोसिज डवलप-मेंट के ग्रानरेबल मिनिस्टर साहब भी यहां पर मौजद हैं, मैं यह कहना चाहंगा कि हमारी दरसी किताबें और निसाबी कितावें जो होती हैं, उस पर भी ग्रभी हाल में हमने देखा है कि हमारे यहां की म्टेट गवर्नमेंट ने मनमाने ढंग से दरसी किताबों में तब्दीली की है और यह सादित करते की कोशिश की जाती कि जो भी तब्दीली की गई वह सही है। इसकी वजह क्या है। अगर यह बिल पहले से ही सही ढंग से रेग्यलर किया जाता तो उनकी इस किस्म की हिम्मत नहीं हो सकती थी कि वह दरसी किताबों में भी ्नमानी बातें ेहिकरें । मैं <mark>श्रापसे</mark> दरख्वास्त करूंगा कि दरसी किताबों में जो तब्दीली करके स्टेट गवर्वमेंट की तरफ से लाई गई हैं उनको फौरी दुरुस्त किया जाए बाजफ्त कमेटी बैठा करके ग्रौर यह देख करके कि क्यावह सही है या नही। मैं ग्रानरेबल मिनिस्टर साहब से यह दरख्वास्त करूंगा । . . (घंटी) . .

दसरो बात, यह है कि हम यह देवते हैं कि न्टेट प्रार्काइज में इतनी श्रच्छी लाइब्रेरी हैं कि वहां पर बजट की कमी की वजह से और कानन न होने की वजह से वहां जो कीमती रिकार्ड है, तबाह हो रहा है। खुद मैं हैदराबाद की मिसाल ग्रापसे ग्रर्ज करना चाहता हूं। वहां जो इतनी शानदार लाइब्रेंरी है कि <mark>प्रगर सही ढंग से उसको चलाया जाए</mark> तो मैं यह समझुंगा कि यह हिन्दूस्तान की बेहतरीन श्रौर इंतडाई कीयती प्रसासा लाइब्रेरी हो सकती है अगर लिर्फ कोई कान्न है नहीं और कोई बाज़ फता बजट है नहीं, जिसकी वजह से वह बिल्कुल मृतसिर हालत में है। जिहाजा मैं श्रापसे यह दरख्वास्त करूंगा कि यह बिल पास होने के बाद ग्रापके मुताल्लिका स्टेट के जो मितिस्टर्स हैं, उनकी एक मीटिंग बलाइए [श्री मोहम्बसलीसुर रह ान]

श्रीर उनको गाईड लाईस दे दीजिए

कि वह भो इस कानून को एक रहनुमा

श्रमुल के तौर पर समझते हुए वहां पर
भी इस किस्म का कानून बनाएं। लिहाजा

इन चंद बातों के साथ मुझे जो टाईम

दिया गया है, मैं श्रापका शुकिया श्रदा

करता हैं।

شري محد خليل الريمن "اندهم إير ديشره: حناب وائس جيئرين صاحب بيرمل جويبك دیکارڈیس بل ۱۹۹۲ بیشیں کیا گیاہیے ہیں اس ك حربور تائيد كرتابون يعبيبا كهمنسر مياهب نے ل مود کرتے ہوئے کہا تھا کہ 921میسوی میں بیفیصلہ کمیالگیا تھا کہ اس قسم کا بل لایا جائے میں سال گزرنے کے بعد آج ہیں بل لایا حارالم یئے میں بیکہوں گا کہ" دیرا بدورست آبرہ بل آگیا ہے اور بیرائی اسٹیا بل ہے اور میں پر سمجھتا ہوں کراس بل کے منبے کے بعد سریل ہوا سے ملک کی قومی کے حبیتی میں تھی ایکم صنبوط دول انجام ديگاراس ويه سيه اور دا كومنيكس ہمارے باس موتود ہر جن کھے تحفظ کے تعلق مع البي كك كونى قانون تهين سبايا لكيا تقا. اوراس کے موانسیس رہتے تھے وہم راطرح حامبتی ایک ایکز مکسٹر آرڈر کے زریعے ا*س س شدی کرسکتے تھے اور* انکو تلیف كيا حاما تقااور ديير الته كياحاما تفا اس كے ليے بيحد خروري تھا كراس قسمہ كا قالون

ن ایا را کے اور اس قالوں کے فرریعے اس يحي تحفظ كاانتظام كباجا يئي اكراس كوتلف كرنائے تواس كونھي باصالط كملي ميں طيے كويجي كدكون ستعه ديكارفه ركعا وليتني اودكول سأ ربکارڈ ڈیمٹرائے کمیا جائے۔اہم فرورت تھی اس لحاظسيدي سمجتابون كرببت اليما كام بريد ديكيته بريكرتني رلسري امركاراليير مِي حوريه جائية بي كروا كوليس كامعائينه كري السيكين كرس اوران كى الططى كرس مگرین نکوسنٹرل گورنمنٹ اس کامتنی کبی الحبنيزين ان كهريكارد كوسجع كركية رتيب تنهي كميا تحيا تقالهذا رسيرت المكارس وهي بری دقت تحسوس مورسی حقی که وه اسپیشن تريي اور استطری کریں اب میں سمجھا موں کہ برقانون باس موجاسے محدلعد اوراس قانون كے لفاڈ كے لعد صحيح ڈھنگ سے ترتيب دیا جائے گا ہمایہ لیسر سے اسکالیس کو بھی یوری سبولت ملے کی بھردومری بات ہیومن وتسيور تسرط وليمنط كي انربيل مسطم صابح ب يهال موتوريمي ميس بيرجاسا جابهون كاكربهاري درسى كتابي اورنصابي كتابي جوبوتى بي. اس برہی ابھی حال میں ہم نے دیکھا ہے کہ ہماریے بیاں کی اسٹیطے گود کمنے نیے من مانیے کو مینک سے درسی کتمابوں میں شرطی کی ہے۔ ان بیرناست کرنسے کی کوشش کی جاتی سیے کہ جو

کے جومنمٹرین ہیں۔ انکی اکی مٹینگ بلاستے
اور ان کو گائیڈ لائنیں دیجیئے کروہ بی اس
قانون کو اکی رہنما اصول کے طور بر رسیمجنے
میوئے وہاں بریمی اس قسم کا قانون مبائی کے
لہذا میں ان میند باتوں کے ساتھ تھے ہے
مرکم دیا کیا ہے: میں آئیکا شکریرا داکویا ہوں۔

SHRI ARJUN SINGH: Sir, I am very grateful to the hon. Members for the keen interest they have shown in the matter which is covered by this Bill which speaks not only of their scholarly bent of mind but also their concern about our heritage which lies in our archives, sometimes outside our archives, in private hands, and which needs to be protected For sake of preserand preserved vation itself and also for scholars to awell deep and come up with conclusions about matters which may become issues of current importance and also give us an insight into the past which sometimes intrudes on the prsent and also projects of the future. It is this continuity which we call, in one word, heritage. I am quite aware of the delay that has taken place in bringing such a legislation. It is not as if there was nothing to govern the archival activities but it was, more or less, in the nature of Resolutions and Executive Orders-fairly comprehensive orders-but it was thought necessary by Parliament also other expert committees that we should have a law which could be something,

Public

The

دوسی بات بیرے مرسی بیددی تھے ہیں کو آئے۔
ارکائزیں اننی ایچی لائٹریری ہیں کہ وہاں ہو
وجہ سے وہاں ہوتیمی رہیارڈ ہے تباہ ہو
دجہ سے وہاں ہوتیمی رہیارڈ ہے تباہ ہو
مرض کرنا چا مہتا ہوں ۔ وہاں ہو اتنی شا نوار
لائٹریری ہے کواکر صحیح ڈھنگ سے اس کو
جلایا جائے تو میں بیسمجھوں کا کریہ ہردوان
کی ہہروی اور انتہائی قیمتی اٹاف لائٹریری
ہوسکتی ہے رمکر صوف کوئی قانوں ہے نہیں
ہوسکتی ہے رمکر صوف کوئی قانوں ہے نہیں
ہوسکتی ہے رمکر صوف کوئی قانوں ہے نہیں
ہوسکتی ہے درکوار میں کے موال کا کریہ ہم کے ایک بالکل منتشر صالت میں ہے۔
ہوا میں ہو فے کے بعد آ بیجے متعلقم المیں ط

[Shri Arjun Singh]

which can be a matter of reference and also of guidance and also to implement the policy and see that the implementation is on the right lines and, if there is any default, then there should be a provision to take care of that default. This Bill has attempted to be of that wide range.

I can understand some of the short-coming that the hon. Members have pointed out. Many of them, I am sure, can be taken care of by the rules that would be framed, and I can assure the hon. Members that their specific concerns will be attended to by the rules, where-ever necessary, and also, at the same time, this cannot be considered to be the last word. Since this is the first law of its kind in the country, I think a few years of its working will give us some more experience also and then give us an opportunity to see what needs to be done

There was one specific point raised by an hon lady Member here, that is, about the cadre for preserving and implementing the policy under this Bill. A cadre, Sir, is being created. It is being created in the National Archives Institute, and we will ensure that only those persons get to handle the archives who have a diploma or a degree from this Institute, and that would be the basis of the cadre which the hon, Member has been referring to.

A point has been made about the year 1892. I think the inference of the hon member that this was a hundred-year old reference—that's why the year 1892 has been referred to—is very substantially correct, because once we have a record

which is 100 years old, it is presumed that it has to be preserved because, in between there have been periodical reviews all the time, and those reviews always bring up certain records which are of an ephemeral nature and which need not be preserved, and some which are worthy of preservation though they may not be 100 years old. But a hundred-year watermark, I think, itself is something which must be taken into account, and that's why the year 1892 has been mentioned.

There has been a point about classified documents. Classified documents are not usually in the archives. Only the unclassified documents are in the archives and, therefore, access to them is not at all discussed. This police control of certain archival material has been just brought up. I must say that I will not be able to give you a reaction to this straightway, but I can quite see that ems is an important aspect and, therefore, I would crave your indulgence to give me a little time to look into it and see what we can do about it-whether it can be treated as material from private sources or other sources or whatever it may be. I would like to see how that can be brought under 5.00 P.M. Shri Sukomal Sen has mentioned about the review andout the decision-making authority I would only the ephemeral records. like to say that the provision is that this decision should be taken by a duly authorised and competent authority. The Board that has been mentioned here will be of people who are really worthy of being on the Board which is going to review and decide about the preservation or the destruction of records of historical nature. I cannot lay down very strict guidelines for the selection of these persons, but obviously any person to be selected for appointment on this Board will have to fulfil this qualification of a high order.

Slr. hon. Member. Shri Khaleelur Rah. man has mentioned about the state of the State Archives. I have mentioned in my very first introductory speech that despite our best efforts so far we have not been able to enlist the support of the State Governments to frame similar Acts. That we shall still pursue. I will take up the matter. As suggested by several Members, after this Bill is passed we will call a meeting of all the State Ministers who are dealing with this matter, and we shall once again bring this to their notice. This time we will have the added authority of Parliament. Parliament is also concerned that such a law is made in the States. I am sure that the State Governments will give their due consideration.

Sir, this is all I have to say,

THE VICE-CHAIRMAN (SHRI MD. SALIM). The question is:

That the Bill to regulate the management, administration and preservation of public records of the Central Government, Union Territory Administrations, public sector undertaking statutory bodies and corporations, commistees and committees constituted by the Central Government or a Union Territory Administration and matters connected therewith or incidental thereto, be taken into consideration

The motion was adopted.

THE VICE-CHAIRMAN (SHRI MD. SALIM): We shall now take up caluse-by-clause consideration of the Bill.

Clauses 2 to 18 were added to the Bill, Clause 1 (Short title) and commencement

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now we shall take up Clause 1. There is one amendment, No, 2; by Shri Arjun Singh

SHRI ARJUN SINGH: Sir, I move: That at page 1, line 3 for the figure "1992" the figure "1993" be substituted

The question was put and the motion was adopted Clause 1, as amended was added to the Bill, Enacting Formula.

THE VICE-CHAIRMAN (SHRI MD. SALIM); Now we shall take up the Enacting Formula There is one amendment by Shri Arjun Singh

SHRI ARJUN SINGH: Sir, I move:

That at page 1, line 1 for the word "Forthy-third" the word "Forty-fourth he substituted.

The question was put and the motion was adopted.

The Enactine Formula, as amended, was added to the Bill.

The fitte was added to the Bill.

SHRI ARJUN SINGH: Sir, I beg to move:

That the Bill, a3 amended, be passed.

The question was put and the motion was adopted.

PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION IN RE-LATION TO THE STATE OF NAGA-LAND

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P M SAYEED): Sir, I lay on the Table a copy (in English and Hindi) of the Proclamation [G.S.R. No. 79(E)] issued by the President under clause (2) of article 356 of the Constitution on the 22nd February 1993, revoking the Proclamation made by him on the 2nd April, 1992, in relation to the State of Nagaland, under caluse (3) of the said article.